

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

**ITEM No.23
C.P No.297/2015
T.P No.(IBC) 01/2024**

IN THE MATTER OF:

CIMB Bank Berhad ... Petitioner
Vs.
Opto Circuits (India) Limited ... Respondent

Order under Section 433 (E) & (F)

Order delivered on:25.06.2024

CORAM:

**SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the RP : Shri Karan Kohli
For Petitioner: Shri Pratyu

ORDER

1. Heard the Ld. Counsel for the Petitioner and RP.
2. It is noticed that the matter has been transferred from the Hon'ble High Court of Karnataka. Therefore, the Petitioner Counsel is directed to file two complete sets of the documents which are filed before the Hon'ble High Court of Karnataka.
3. The Counsel for the RP stated that the Corporate Debtor was already been admitted vide order dated 16.11.2022. Accordingly, the RP is directed to file brief note regarding the present case. List the matter for further consideration on **06.08.2024**.

**Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**
Gayathri

**Sd/-
(K. BISWAL)
MEMBER (JUDICIAL)**